NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

22. CP/343(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Ashok Sadairam Shaw
Vs
Respond Right Education Private Limited

Section 241(1) of Companies Act, 2013

ORDER

1. Mr. Harshvardhan Bhende, Ld. Counsel for the Petitioner present through virtual mode. Mr. Saurabh Pandey, Ld. Counsel for the Respondent No. 2 present through virtual mode.
2. Both the Counsel appeared through virtual and submit that they are entered into settlement and the settlement deed executed between the parties. They seek one-week time for filing settlement deed before this Bench.
3. At the request of both the Counsel, the matter is adjourned to **02.05.204** for withdrawal.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/